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EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 12th April, 2023/ Chaitra 22, 1945 (Saka)

CORRIGENDA

THE FINANCE ACT, 2023

No. 8 OF 2023

In the Finance Act, 2023 (8 of 2023), published in the Gazette of India, Extraordinary, Part II, Section 1, dated the 31st March, 2023, Issue No. 8,—

- (i) in page 15, line 26, for “lease”, read “leasing”;
- (ii) in page 18, line 46, for “substitued”, read “substituted”;
- (iii) in page 29, line 1, for “Specifed”, read “Specified”;
- (iv) in page 49, line 17, for “before, it was”, read “before it was”;
- (v) in page 49, line 23, for “before, it was”, read “before it was”;
- (vi) in page 74, line 3-4, for “referred to in to in”, read “referred to in”;
- (vii) in page 76, line 32, for “sub-section (I)”, read “sub-section (1)”.

DR. REETA VASISHTA,
Secretary to the Govt. of India.